

Board under various categories is as follows:

Categories of employees	Number of employees
Class I Officers	46
Class II Officers	24
Class III Officers	396
Class IV Officers	119
TOTAL	585

(b) Appointments to Class I and Class II posts are made on the recommendations of the Union Public Service Commission. Temporary appointments on ad-hoc basis are also made if and when necessary due to the exigencies of work, against these posts pending selection of suitable candidates by the Union Public Service Commission.

Appointments to Class III and Class IV posts are made from amongst the candidates recommended by the Director General of Resettlement and Employment and Employment Exchange in accordance with the rules for such appointments. If the Director General of Resettlement & Employment is not able to recommend suitable candidates, appointments to Class III posts are also made from other sources such as Ministries, Departments, State Governments etc. etc.

Small-scale Industries Corporation in Andhra Pradesh

57. **Shri Madhusudan Rao:** Will the Minister of Commerce and Industry be pleased to refer to the reply given to Starred Question No. 1613 on the 20th April, 1960 and state:

(a) whether the Andhra Pradesh Government have since submitted the proposal for the establishment of a Small-scale Industries Corporation in Andhra Pradesh;

(b) if so the details thereof; and
(c) the decision taken thereon?

The Minister of Industry (Shri Manubhai Shah): (a) to (c). The matter is still under the consideration of the State Government.

Accident near National Museum Site

58. { **Shri Amjad Ali:**
Shri P. L. Barupal:

Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether it is a fact that a labourer was killed and two other labourers were injured in New Delhi on the 17th April, 1960 at the building site of National Museum;

(b) whether the Contractor has paid compensation to the labourers; and

(c) if so, what is the amount of compensation paid by the Contractor in each case?

The Minister of Works, Housing and Supply (Shri K. C. Reddy): (a) yes.

(b) No.

(c) The amount of compensation has to be determined by the Labour Commissioner. The injured workers and the relations of the deceased have been advised to file their claims before the Labour Commissioner as required under the Workmen's Compensation Act.

Programme Advisory Committee of A.I.R. Cuttack

59. **Shri Sanganna:** Will the Minister of Information and Broadcasting be pleased to refer to Unstarred Question No. 85 on the 12th February, 1960 in respect of A.I.R. Station at Cuttack and state:

(a) whether an Adivasi Member has been appointed to the Programme Advisory Committee; and